

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

OA No.825/2018

New Delhi this the 20<sup>th</sup> day of February, 2018

**Hon'ble Ms. Praveen Mahajan, Member (A)**

Sh. Jagdamba Aged about 49 yrs, Group 'C'  
S/o Late Sh. K.N. Singh  
R/o Flat No. 128-A Babar Lane  
Railway Colony, New Delhi. -Applicant

(By Advocate: Shri T.D.Yadav)

**Versus**

1. Union of India,  
Through General Manager,  
Northern Railway HQ,  
Baroda House,  
New Delhi-110001.
2. The Divisional Railway Manager,  
Estate Entry Road,  
New Delhi.
3. The Chief Mechanical Engineer  
Baroda House, New Delhi.
4. The Dy. General Manager (G)  
Northern Railway HQ,  
Baroda House,  
New Delhi. -Respondents

**ORDER(ORAL)**

Heard.

2. At the very outset, learned counsel for the applicant, Shri T.D.Yadav states that he would be satisfied if respondents are directed to decide the applicant's representation dated 30.08.2017

regarding his request for allotment of Type-II accommodation by way of a speaking and reasoned order.

3. In view of the limited prayer made by the learned counsel for the applicant, without going into merits of this case, the OA is disposed of with the direction to the respondents to examine and decide the applicant's representation dated 30.08.2017 within a period of four weeks from the date of receipt of a certified copy of this order. The OA is thus disposed of at the admission stage. No costs.

**(Praveen Mahajan)  
Member(A)**

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